IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.12/18
PS : Khyala
State Vs. Jaspreet Singh @ Micky & Ors.
U/s. 302 IPC

28.05.2020

File taken up on the interim bail application on behalf of applicant/accused Jaspreet Singh.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Vikas Chadha, Ld. Counsel for applicant/accused.

Reply filed on behalf of IO.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused and applicant/accused is in judicial custody since more than 28 months. Hence, Ld. Counsel further requests to transfer this application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

Contd...

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for today itself i.e. 28.05.2020.

Ahlmad is directed to send the bail application immediately to the concerned court through proper channel.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail Appl. No. 1120/20
FIR No. 525/20
PS : Paschim Vihar West
State Vs. Rajender Joshi
U/s 308/411/34 IPC

28.05.2020

This is the application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Vipin Bhaskar, Ld Counsel for the applicant/accused.
IO ASI Mahavir Singh.

Reply to the application filed by the IO.

I have heard arguments from both the sides and perused the reply.

It is argued on behalf of applicant that he is innocent and has been falsely implicated in the present case. It is further argued that no weapon of offence has been recovered.

Per contra, Ld. State Counsel has argued that applicant is absconding and is evading his arrest. The allegations against him are serious in nature. It is also argued that the entire incident has been captured in CCTV camera installed at the place of incident. Therefore, it is

prayed that he may not be granted anticipatory bail. It is further argued that case is at the initial stage of investigation and co-accused, weapon of offence is yet to be recovered.

I have considered rival arguments as well as the written submissions filed on behalf of applicant.

Considering the facts and circumstances of the case, no ground is made out for grant of anticipatory bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.258/13
PS : Nangloi
State Vs. Umed Singh and Ors.
U/s. 302/304B/120/498A/34 IPC

28.05.2020

File taken up on the interim bail application on behalf of applicant/accused Raj Kumar.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Rajender Prasad and Sh. Akashdeep Malik, Ld. Counsel for applicant/accused.
IO/SI Amit in person.

IO filed reply.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused and in this regard he has also annexed affidavit. Hence, Ld. Counsel further requests to transfer this application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

Contd...

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

FIR No. 318/18
PS : Patel Nagar
State Vs. Jitender Singh Jeena @ Jitu
U/s 186/353/307/147/148/149/34 IPC & 27 Arms Act

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Prashant Yadav, Ld Counsel for the applicant/accused.
IO SI Satyavir Singh.

The present applicant was to be heard through video conferencing, however, Ld. Counsel has appeared in the court and has requested for hearing in the court. Therefore, same is heard in the court.

Reply to the application filed.

By way of this application, the applicant is seeking interim bail of 15 days on the ground that applicant's father is advised bed rest and his mother is suffering from diabetes. Due to this pandemic situation, his parents are facing severe difficulty because of their old aged ailments and there is no one to look after them except the applicant who is lying in jail. It is, therefore, prayed that on humanitarian ground, applicant may be granted interim bail.

Per contra, Ld. State Counsel has argued that as per the IO, applicant is involved in three other cases bearing FIR No. 186/16, 183/18 and 247/18. It is also argued that the allegations against the applicant are serious in nature. Therefore, it is prayed that applicant may not be granted interim bail.

I have considered rival arguments.

Considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicants/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

FIR No. 108/2009
PS : Mianwali Nagar
State Vs. Pramjeet Dalal @ Monnu
U/s 302/34 IPC & 25/27 Arms Act

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Jitender Sethi and Sh. Hemant Gulati, Ld Counsels for the applicant/accused.
Sh. Jitender Yadav, Ld. Counsel for complainant.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that he is seeking interim bail on the ground that his mother is ill whose surgery for removal of kidney stone is scheduled for 01.06.2020. It is further argued that there is no one to look after his mother. It is also argued that in other two cases FIR No. , applicant has been enlarged on interim bail. It is, therefore, prayed that on humanitarian ground he may be granted interim bail.

Per contra, Ld. State Counsel has argued that

applicant is involved in many cases and has even jumped the bail earlier. The allegations against him are serious in nature. Therefore, it is prayed that he may not be granted interim bail.

I have considered rival arguments.

Though medical record of the mother of applicant has been verified, however, as per reply of the IO, applicant has two brothers to look after his mother.

Therefore, considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicant/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 1375/14
PS : Rajouri Garden
State Vs. Pooja @ Rakhi Kapoor
U/s 302/201 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. R.D. Rana, Ld Counsel for the applicant/accused.

Conduct report of the applicant has been received on record.

At request of Ld. Counsel for applicant, put up on 30.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

filed because of Covid-19

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

Conduct Report from Jail of Pooja

FIR No. 108/2019
PS : Rajouri Garden
State Vs. Prince Dixit @ Vikram @ Ors.
U/s 302/201/380/411/120B/34 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Raghvender Singh @ Rinku.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. S.K. Tiwari, Ld Counsel for the applicant/accused.

Reply to the application filed. Copy supplied to the State.

I have heard arguments from both the sides and perused the record.

By way of this application, the applicant is seeking interim bail on the ground that the wife of applicant is suffering from diseases and she is not being taken care by the son of the applicant. The applicant is the only person to look after his wife and two children. It is, therefore, prayed that on humanitarian ground, applicant may be granted interim bail.

Per contra, Ld. State Counsel has argued that as

per the allegations, applicant is involved in two cases of murder. It is also argued that in case he is released on interim bail, there is every possibility that he may threaten the complainant and witnesses. Therefore, it is prayed that applicant may not be granted interim bail.

I have considered rival arguments.

As per the allegations, the applicant is involved in two cases of murder. Therefore, considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicants/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

Conduct Reports for Jail yard Pooja

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 109/2019
PS : Rajouri Garden
State Vs. Prince Dixit @ Vikram @ Ors.
U/s 302/201/380/411/120B/34 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Raghvender Singh @ Rinku.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. S.K. Tiwari, Ld Counsel for the applicant/accused.

Reply to the application filed. Copy supplied to the State.

I have heard arguments from both the sides and perused the record.

By way of this application, the applicant is seeking interim bail on the ground that the wife of applicant is suffering from diseases and she is not being taken care by the son of the applicant. The applicant is the only person to look after his wife and two children. It is, therefore, prayed that on humanitarian ground, applicant may be granted interim bail.

Per contra, Ld. State Counsel has argued that as

per the allegations, applicant is involved in two cases of murder. It is also argued that in case he is released on interim bail, there is every possibility that he may threaten the complainant and witnesses. Therefore, it is prayed that applicant may not be granted interim bail.

I have considered rival arguments.

As per the allegations, the applicant is involved in two cases of murder. Therefore, considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicants/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No. 511/2019
PS : Rajouri Garden
State Vs. Shiv Charan Chauhan & Anr.
U/s 302/323/34 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicants Shiv Charan Chauhan and Anit @ Guddu.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Amit Sarkar, Ld Counsel for the applicants/accused.

Reply to the application filed. Copy supplied to the State.

I have heard arguments from both the sides and perused the record.

By way of this application, both the applicants are seeking interim bail of four months on the ground that all the family members of the applicants/accused are involved in this case and are in jail. Only wife of the applicant Shiv Charan Chauhan and his daughter-n-law and their minor children are at home and there is no one to look after them. Because of this pandemic COVID-19 scenario, they are unable to meet their ends. It is, therefore, prayed that on

1. Signature of the advocate
2. Name in Bold Letters: AMIT SARKAR
3. Enrollment NO. D-2074/1999
4. Address : Y-39, CIVIL SIDE Tis Hazari Courts, Delhi-54
5. Mobile no : 9211119738
6. E-mail address : piccamitsarkar@gmail.com

humanitarian ground, applicants may be granted interim bail.

Per contra, Ld. State Counsel has argued that the allegations against applicants are very serious in nature. The weapon of offence was recovered at the instance of accused/applicant Anit. It is also argued that in case they are released on interim bail, there is every possibility that they may threaten the complainant and witnesses. Therefore, it is prayed that applicants may not be granted interim bail.

I have considered rival arguments.

As per the allegations, both the applicants are involved in heinous offence of murder. Therefore, considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicants/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail Appl. No. 1036/20
FIR No. 101/20
PS : Mianwali Nagar
State Vs. Maqsood Dabir Shaikh
U/s 420 IPC

28.05.2020

This is the application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Mahender Pratap, Ld Counsel for the applicant/accused.
Sh. Alok Pandey, Ld. Counsel for complainant.
IO SI Ritu Raj in person.

Reply to the application filed by the IO. Written submissions filed on behalf of applicant.

I have heard arguments from both the sides and perused the record as well as reply and written submissions.

It is argued on behalf of applicant that he is innocent and has no role in this case. It is further argued that the allegations levelled by the complainant are false and fabricated.

Per contra, Ld. State Counsel has argued that applicant has not joined the investigation to provide

necessary documents as directed by Ld. Court vide order dated 15.05.2020. It is further argued that case is at the initial stage of investigation.

I have considered rival arguments as well as the written submissions filed on behalf of applicant.

Considering the facts and circumstances of the case, no ground is made out for grant of anticipatory bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

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IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail Appl. No. 1035/20
FIR No. 101/20
PS : Mianwali Nagar
State Vs. Dabir Ahmed Shamsuddin Shaikh
U/s 420 IPC

28.05.2020

This is the application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Mahender Pratap, Ld Counsel for the applicant/accused.
Sh. Alok Pandey, Ld. Counsel for complainant.
IO SI Ritu Raj in person.

Reply to the application filed by the IO. Written submissions filed on behalf of applicant.

I have heard arguments from both the sides and perused the record as well as reply and written submissions.

It is argued on behalf of applicant that he is innocent and has no role in this case. It is further argued that the allegations levelled by the complainant are false and fabricated.

Per contra, Ld. State Counsel has argued that applicant has not joined the investigation to provide

necessary documents as directed by Ld. Court vide order dated 15.05.2020. It is further argued that case is at the initial stage of investigation.

I have considered rival arguments as well as the written submissions filed on behalf of applicant.

Considering the facts and circumstances of the case, no ground is made out for grant of anticipatory bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 91/2020
PS : Paschim Vihar
State Vs. Lakhan
U/s 376/506 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of regular bail moved on behalf of accused/applicant.

Present : Sh. Girish Giri, Ld. Addl. PP for State.
Complainant in person.
Sh. Rajiv Mohan, Ld Counsel for the
applicant/accused through Whatsapp Video Call.
IO W/s Anita in person.

The present application is to be heard through CISCO Webex, however, there was some problem in CISCO Webex and hence, the Ld. Counsel for applicant was heard through Whatsapp Video Call with speaker on.

I have heard arguments from both the sides and perused the record.

It is argued on behalf of applicant that he is innocent and the allegations levelled by the complainant are false and fabricated. It is further argued that there is a delay of two years in lodging the FIR. It is further argued that as per allegations physical relations were made between complainant and applicant from July 2018 and lastly in September, 2019, however, during all this time, she did not inform her husband and only in February, 2020, the present FIR was lodged. It is further argued that investigation is complete and chargesheet

has been filed and no fruitful purpose would be served in keeping the accused behind bar. It is further submitted that applicant is ready to abide by any condition imposed by this court in case he is granted bail. It is, therefore, prayed that applicant may be released on bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the allegations against the applicant are very serious in nature. It is further argued that applicant has taken advantage of the loneliness of the victim and made physical relations with her and threatened her. Out of social stigma and threat given by the applicant, victim did not tell about the incident to anyone.

To counter the above arguments, Ld. Counsel for applicant argued that applicant belongs to Etah, UP and was residing as a tenant in the house of complainant and hence, there was no possibility that he could threaten the complainant. Even there is not a 100 no. call made by the complainant.

I have considered rival arguments as well as the written submissions filed on behalf of applicant.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
TIS HAZARI COURTS : DELHI

FIR No. 318/2017
PS : Moti Nagar
State Vs. Lalit Chandna
U/s 302/394/397/34 IPC

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State.
Sh. Yogesh Sharma, Ld Counsel for the applicant/accused through Whatsapp Video Call.

The present application is to be heard through CISCO Webex, however, there was some problem in CISCO Webex and hence, the Ld. Counsel for applicant was heard through Whatsapp Video Call with speaker on.

I have heard arguments from both the sides and perused the record.

By way of this application, applicant is seeking interim bail of 45 days on the ground that his wife is due for surgery and there is no one to look after her. It is also submitted that due to the prevailing circumstances caused due to pandemic COVID-19, his wife is unable to meet her ends. It is, therefore, prayed that on humanitarian grounds, applicant may be released on interim bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that the documents submitted by

the applicant in support of his application are old and further the wife of the applicant is not required for any medical emergency. It is also argued that the allegations against the applicant are very serious in nature.

I have considered rival arguments.

Considering the facts and circumstances of the case and the serious allegations against the applicant, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

FIR No. 28/18
PS : Moti Nagar
State Vs. Rattan Singh Rainu
U/s 395/394/397/411/34 IPC & 25/54/59 Arms Act

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant.

Present : Sh. Girish Giri, Ld. Addl. PP for State
Sh. Sidharth Pandit, Ld Counsel for the applicant/accused Sunil Kumar.

Reply to the application filed through mail.

By way of this application, the applicant is seeking interim bail of two months on the ground that applicant's father is scheduled to undergo surgery on 02.06.2020 and there is no one to look after him except the applicant. It is, therefore, prayed that on humanitarian ground, applicant may be granted interim bail.

Per contra, Ld. State Counsel has opposed the application in view of the reply of the IO wherein it is mentioned that there are family members available in the village of the father of applicant who can take care of him. It is also argued that the allegations against the applicant are serious in nature. Therefore, it is prayed that applicant may

not be granted interim bail.

I have considered rival arguments.

Considering the facts and circumstances of the case and as per the reply of the IO, family members being available to take care of father of applicant, no ground is made out for grant of interim bail to the applicant/accused. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

FIR No. 105/2020
PS : Paschim Vihar
State Vs. Mujaffar Alam @ Babu
U/s 363 IPC and 8 & 12 POCSO Act.

28.05.2020

Present : Sh. Girish Giri, Ld. Addl. PP for State

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS HAZARI COURTS : DELHI

FIR No.322/18
PS : Khyala
State Vs. Vinod Bhati
U/s. 302/307/34 IPC

28.05.2020

This is the application for extension of interim bail application on behalf of applicant/accused Vinod Bhati u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. M.A. Hussain, Ld. Counsel for applicant/accused.

Reply of the bail application filed on behalf of IO.

Ld. Counsel for applicant/accused is not ready for arguments and seeks adjournment. Allowed.

At the request of Ld. Counsel for applicant/accused, put up on 30.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

Video Conferencing
FIR No.1763/2015
PS : Rajouri Garden
State Vs. Abhishek
U/s. 302/201 IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Abhishek u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Divakar Upadhyaya, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused Hence, Ld. Counsel further requests to transfer this application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

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Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Video Conferencing
FIR No.55/20
PS : Nangloi
State Vs. Naveen Saini
U/s. 342/376/506 IPC, 4/12/17 POSCO Act and 3/4/8 ITP Act.

28.05.2020

This is the interim bail application on behalf of applicant/accused Naveen Saini.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. N.K. Gupta, Ld. Counsel for applicant/accused.
Victim in person alongwith her mother.
Ms. Deepika Sachdeva, Ld. Counsel from DCW.

IO not present since morning. It is 3:00 pm now.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. State Counsel submits that on previous date, IO was present but victim/complainant was not present. However, reply to the bail application is on record. Ld. State Counsel further submits that assistance of IO is required to address the arguments. Hence, IO is required to call for next date.

Contd...

At the request of Ld. State Counsel, IO and complainant through IO be called for 03.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Video Conferencing
FIR No.57/11
PS : Khyala
State Vs. Arvind Azad
U/s. 302/364/365/201 IPC

28.05.2020

This is the bail application on behalf of applicant/accused Arvind Azad u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. A.K. Prasanna, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. counsel for applicant/accused submits that accused has been granted interim bail for 30 days in view of the fresh directions given by the High Powered Committee of Hon'ble High Court today itself and requests for longer date after 4 weeks as it is regular bail application.

In view of the submissions of Ld. Counsel put up this bail application on 04.07.2020.

(POORAN CHAND)
ASJ-02/West/Delhi

IN THE COURT OF SH. POORAN CHAND, ASJ 02 (WEST), THS
HAZARI COURTS : DELHI

Video Conferencing
FIR No. 426/16
PS : Vikas Puri
State Vs. Salman @ Riyazuddin
U/s. 302/307/452/427/147/148/149/34/120B IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Salman u/s. 439 Cr.P.C.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Naveen Kohar, Ld. Counsel for applicant/accused.
SI Vishal Tiwari on behalf of IO/Inspector R.K. Maan.

Reply to the bail application filed by IO. Same is taken on record.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused. Hence, Ld. Counsel further requests to transfer this

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application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS HAZARI COURTS : DELHI

Video Conferencing
FIR No.326/16
PS : Vikas Puri
State Vs. Behruddin
U/s. 302/307/452/427/147/148/149/34/120B IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Behruddin u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Lal Singh Thakur, Ld. Counsel for applicant/accused.
SI Vishal Tiwari on behalf of IO/Inspector R.K. Maan.

Reply to the bail application filed by IO. Same is taken on record.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused. Hence, Ld. Counsel further requests to transfer this

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application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Bail Appl. No. 651 & 652
FIR No. 103/2020
PS : Moti Nagar
U/s 33 of Delhi Excise Act.
State Vs. 1. Tejpal Singh
2. Laxman Singh Goswami

28.05.2020

This is the application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicants Tejpal Singh and Laxman Singh Goswami.

Present : Sh. Girish Giri, Ld. Addl. PP for State
None for the applicants/accused.

It is 4.00 pm. None has appeared on behalf of applicants since morning despite repeated calls. In the interest of justice, no adverse order is passed.

Put up for consideration on 04.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.476/20
PS : Rajouri Garden
State Vs. Vineet Tetri
U/s. 323/341/379/34/506 IPC

28.05.2020

This is an anticipatory bail application on behalf of applicant/accused Vineet Tetri u/s. 438 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Complainant Sh. Abhinav Sharma in person with Ld. Counsel Sh. Atul Kumar Sharma.
Sh. A.D. Malik, Ld. Counsel for applicant/accused.
IO/SI Rajender Dakka in person.

Ld. Counsel for both the parties as well as complainant sought adjournment. Allowed.

Put up for consideration on the bail application on 30.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02
(WEST), TIS HAZARI COURTS : DELHI

Bail Appl. No. 4666
FIR No. 531/19
PS : Moti Nagar
State Vs. Kanishk Singh
U/s 498A/406/34 IPC

Jail Produced Counsel & Arvind Ajmani

28.05.2020

This is the application U/s 438 Cr.P.C. for grant of anticipatory bail moved on behalf of accused/applicant

Present : Sh. Girish Giri, Ld. Addl. PP for State
None for the applicant/accused.

It is 4.00 pm. None has appeared on behalf of applicant since morning despite repeated calls. In the interest of justice, no adverse order is passed.

Put up for consideration on 03.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS
HAZARI COURTS : DELHI

Video Conferencing
FIR No.452/2017
PS : Rajouri Garden
State Vs. Imran
U/s. 302/201/34 IPC & 25 Arms Act

28.05.2020

This is the interim bail application on behalf of applicant/accused Imran u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Iqbal Khan, Ld. Counsel for applicant/accused.

The bail application is put up for video conferencing but Ld. Counsel for applicant/accused appeared in person and requests to take up the matter. Heard. Allowed.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused. Hence, Ld. Counsel further requests to transfer this application to the designated court to deal with bail application as per the directions of HPC of Hon'ble High Court.

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Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-02, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-02, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02 West Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Video Conferencing
FIR No.334/19
PS : Nangloi
State Vs. Deepak Kumar
U/s. 328/376D/384/34/506 IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Deepak Kumar u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Kuldeep Mansukhani, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Prior to addressing the arguments by Ld. Counsel for applicant/accused named above, Ld. State Counsel straightaway argued that for the offence u/s. 376D IPC the notice to the victim/complainant is necessarily required as per mandate of law.

Ld. Counsel for applicant/accused submits that he has no objection if the said notice be issued to the complainant.

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In view of the submissions made above, let the notice be issued to victim/complainant through IO/SHO for 02.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

Video Conferencing
FIR No.486/13
PS : Tilak Nagar
State Vs. Mukesh Soni & Ors.
U/s. 302/201/120B/34 IPC and 25/27/54/59 Arms Act

28.05.2020

This is the interim bail application on behalf of applicant/accused Rajesh Singh Lamba u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Vikas Padora, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Ld. Counsel for applicant submits that he has filed present bail application as per criteria mentioned in minutes of High Powered Committee (HPC) of Hon'ble High Court dated 18.05.2020 and Ld. Counsel has also argued that no other case is pending against applicant/accused and in this regard he has also annexed affidavit. Hence, Ld. Counsel further requests to transfer this application to the designated

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court to deal with bail application as per the directions of HPC of Hon'ble High Court.

Since to deal with the bail application as per the minutes of High Powered Committee (HPC) of Hon'ble High Court, the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi has been designated for the same.

Let this bail application be put up before the court of Sh. Vishal Singh, Ld. ASJ-03, West District, Delhi for 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS HAZARI COURTS : DELHI

Revision petition
Karan Chandela Vs. State

28.05.2020

Present : Sh. P.K. Chaudhary, Ld. Counsel for revisionist.
Sh. Girish Giri, Ld. Addl. PP for the state/respondent.

I have perused the revision petition as well as partly heard Ld. Counsel for revisionist.

Let TCR be called for concerned court for next date.

Put up for consideration on 03.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS
HAZARI COURTS : DELHI

FIR No.114/20
PS : Paschim Vihar
State Vs. Sonu
U/s. 323/308/341/354/452/506/509/34 IPC

28.05.2020

This is an anticipatory bail application on behalf of applicant/accused Sonu u/s. 438 Cr.P.C.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Sanjeev Sharma, Ld. Counsel for applicant/accused.
Sh. Lovish Seth, Ld. Counsel for complainant.
IO/ASI Kuldeep, PS Paschim Vihar (East).

IO filed reply to the bail application. Same is taken on record.

I have heard arguments from both sides and perused the bail application.

It is argued on behalf of applicant/accused that main accused Sonu has been granted bail. Present applicant Sonu is not named in the FIR, therefore, he be admitted to bail for the offence of accused.

Per contra, bail order opposed on behalf of Ld. Counsel for complainant as well as IO and Ld. State Counsel on the ground that weapon of offence has not been recorded yet. Custodial interrogation is required.

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IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.267/15
PS : Nihal Vihar
State Vs. Azad Khan @ Salman Umesh @ Nonu
u/s. 392/397/34 IPC

28.05.2020

This is the bail application on behalf of applicant/accused Azad Khan.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Narender Kumar, Ld. Counsel for applicant/accused alongwith Ms. Anita, Mother of applicant/accused.

Reply filed on behalf of IO. Same is taken on record.

Record perused. Record speaks that in this case proceedings u/s. 82/83 Cr.PC have been initiated against the applicant/accused and his production warrant was issued but during that time the work of the court was suspended and accused could not be produced before this court.

Record also speaks that surety bond has also been forfeited. Hence, prayer sought in the present application cannot be allowed to the effect that accused is on bail in this case as coercive methods has already

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IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.12633/19
PS : Punjabi Bagh
State Vs. Abdul
U/s. 392/397/411/34 IPC

28.05.2020

This is the interim bail application on behalf of applicant/accused Abdul u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. Sunil Tomar, Ld. Counsel for applicant/accused.
IO/SI Ghanshyam in person.

IO filed reply. Same is taken on record.

Ld. Counsel for applicant/accused submits that he is not ready for arguments today and has sought short adjournment. Allowed.

Put up for arguments on 05.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.386/19
PS : Rajouri Garden
State Vs.Raja Singh
U/s. 20/61/85 NDPS Act.

28.05.2020

This is the interim bail application on behalf of applicant/accused Raja Singh u/s. 439 IPC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. U.K. Giri, Ld. Counsel for applicant/accused.

Reply filed on behalf of IO. Same is taken on record.

Ld. Counsel for applicant/accused submits that he is not ready for arguments today and has sought short adjournment. Allowed.

Put up for arguments on 29.05.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

Delhi.
27.05.2020

(R.K. Giri & U.K. Giri)
Advocates for applicant
Chamber no. V-25, Opposite SBI, Tis Hazari Courts

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), THS
HAZARI COURTS : DELHI

FIR No.105/17
PS : Khyala
State Vs. Prem Prakash @ Babu @ Pappu
U/s. 376 IPC, 4/6 POSCO, 4/5/6 ITP Act.

28.05.2020

This is the 2nd bail application on behalf of applicant/accused Prem Prakash u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. A.K. Srivastava, Ld. Counsel for applicant/accused.

Part arguments heard.

At this stage, Ld. State Counsel submits that offence of POSCO Act is also there in this case. Hence, notice of this application is required to be sent to victim/complainant.

In view of the submissions made by Ld. State Counsel, let the notice be issued to victim/complainant through IO/SHO for next date.

Put up this bail application on 06.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

Mr. A. K. Srivastava
Advocate
Lib I SC Tilak Marg. N.D.
Mbl No. 9810119759
Regd No. S/1558/08
anilsrivastava@yahoo.in

... stage. Ld. Counsel for applicant seeks adjournment on the ground that he has to file certain documents in support of his arguments and sought short adjournment. Allowed.

At the request of Ld. Counsel for applicant/accused put up for further arguments on 04.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IPSOMAN CHANDY
ANJ 02/WQ/19Q01
28.04.2020

IN THE COURT OF SH PUSHPAN CHAND, ASJ-02 (WEST), THS
HAZARI COURTS : DELHI

FIR No 149/19
PS : Rajouri Garden
State Vs Sanjay
U/s 376/313/506 IPC

28.05.2020

This is the fresh interim bail application on behalf of applicant/accused Sanjay.

Present : Sh Girish Gill, Ld Addl PP for the state
Sh Alamtaz, Ld Counsel for applicant/accused

The bail application moved for grant of interim bail on the medical ground but no medical record is annexed with this application.

Ld Counsel for applicant seeks two days time to file the medical record. Allowed.

Put up for consideration on 30.05.2020.

PUSHPAN CHAND
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS
HAZARI COURTS : DELHI

Video Conferencing

FIR No.48/2018
PS : Jama Masjid
State Vs. Mohd. Wassi and ors.
U/s. 399/402/307 IPC

28.05.2020

This is an application on behalf of applicant/accused Shahjad Akhtar @ Sajjad seeking directions to jail superintendent, Central Jail, Jaipur to the effect that the applicant is on bail in the above case.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. R.P. Tyagi, Ld. Counsel for applicant/accused.

Due to connectivity problem in CISCO Webex, Ld. Counsel for applicant/accused has made whatsapp video call on the mobile of Ahlmad of this court and speaker of the mobile was on and in the presence of Ld. State Counsel arguments heard.

Since the above mentioned case is pending before this court and report from the Ahlmad called to the effect whether accused named above is on bail in this case or not. As per report of Ahlmad, accused is on bail in this case.

In view of the report, present application is disposed off with the direction to Superintendent, Central Jail, Jaipur that accused is on bail

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in the above mentioned case and has no objection if accused is released in case FIR no. 535/2019, u/s. 380/454 IPC, PS Jawahar Nagar, if not wanted in any other case. Copy of this order be given to Ld. Counsel for applicant dasti, as prayed and another copy be sent to Superintendent, Central Jail, Jaipur for information and compliance.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST),
THA HAZARI COURTS : DELHI

Bail Appl. No. 1114
FIR No. 09/2020
PS : Tilak Nagar
State Vs. Arvind @ Keshav
U/s 302/307/34 IPC & 25 Arms Act

28.05.2020

This is the application U/s 439 Cr.P.C. for grant of interim bail moved on behalf of accused/applicant Arvind @ Keshav.

Present : Sh. Girish Gill, Ld. Addl. PP for State.
Sh. Manoj Singh, Ld. Counsel for the applicant/accused through Whatsapp Video Call.

The present application is to be heard through Cisco Webex, however, there was some problem in CISCO Webex and hence, the Ld. Counsel for applicant was heard through Whatsapp Video Call with speaker on.

I have heard arguments from both the sides and perused the reply.

By way of this application, applicant is seeking interim bail of 45 days on the ground that after his arrest, his second child was born and he could not see his second child since his arrest. It is also argued that two co-accused have already been enlarged on bail and on the ground of parity, he may be released on bail. Another ground raised is that applicant is lodged in Central Jail, Rohini where many undertrial prisoners have infected with COVID-19 and he may

also not listed with the name. It is, therefore, prayed that on humanitarian grounds also, applicant may be released on interim bail.

Per contra, Ld. State Counsel has opposed the bail application on the ground that ground taken by the applicant is no ground for seeking interim bail. Further, it is not an urgent ground for moving present application.

I have considered rival arguments.

Considering the facts and circumstances of the case, no ground is made out for grant of interim bail to the applicant/accused at this stage. Application is accordingly dismissed.

Copy of this order be given dasti.

(POORAN CHAND)
ASJ 02/West/Delhi
28.09.2020

IN THE COURT OF SH. POORAN CHAND, ASJ-02 (WEST), TIS HAZARI COURTS : DELHI

FIR No.293/18
PS : Patel Nagar
State Vs. Dhiraj Puri
U/s. 394/398/511/34 IPC

28.05.2020

This is the third bail application on behalf of applicant/accused Dhiraj Puri u/s. 439 Cr.PC.

Present : Sh. Girish Giri, Ld. Addl. PP for the state.
Sh. M.S. Bammi, Ld. Counsel for applicant/accused.

Reply to the bail application not filed by IO.

Let notice be issued to the IO to file the reply.

Put up for 02.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

At this stage, at 3:15 pm

Reply to the bail application received through mail from the office. Same is taken on record.

Put up on date already fixed I.e. on 03.06.2020.

(POORAN CHAND)
ASJ-02/West/Delhi
28.05.2020

Chamber No. ...II th Addl. Sessions Judge ...West...
Court - Delhi

